

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 66/GT/2024**

Subject : Petition for determination of project specific levelized tariff for 92 MW floating solar Photo Voltaic Plants in two phases (first phase 22 MW and second pahse 70 MW) at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.

Petitioner : NTPC Limited

Respondent : KSEBL

**Petition No. 357/MP/2023**

Subject : Petition under Section 79 (1)(a) and 79(1)(f) of the Electricity Act, 2003 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulation 2020 as amended in the matter of fixation of final tariff for the 92 MW floating solar Photo Voltaic Plant at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.

Petitioner : KSEBL

Respondent : NTPC Limited

Date of Hearing : **13.8.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Shri Karthikeyan Murugan, Advocate, NTPC  
Ms. Sanjeevani Mishra, Advocate, NTPC  
Shri Prabhas bajaj, Advocate, KSEBL  
Shri Priyanshu Tyagi, Advocate, KSEBL

**Record of Proceedings**

**Petition No. 66/GT/2024**

At the outset, the learned counsel for the Petitioner NTPC prayed for grant of two weeks' time to file its rejoinder to the reply filed by the Respondent KSEBL.

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2. The learned counsels appearing for the parties submitted that since the pleadings are complete, this matter may be listed for final hearing along with Petition No. 66/GT/2024, on any date convenient to the Commission.



3. The Commission adjourned the hearing, after permitting the Petitioner NTPC (in Petition No.66/GT/2024) to file its rejoinder, on or before **30.8.2024**.
4. These Petitions will be listed for hearing on **13.9.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

